

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : B. Rajkumar Ashok Singh
PETITION NUMBER : TCP/125/(IB)/2017
NAME OF THE PETITIONER(S) : GEMINI TIMBER & PLYWOODS
NAME OF THE RESPONDENT(S) : CHITRA CONSTRUCTIONS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

B. Rajkumar Ashok Singh
Advocate
Petitioner's Counsel.

1/8/17

ORDER

Counsel for Petitioner present. As seen from the record, Hon'ble High Court of Madras vide its order dated 20.03.2013 passed in C.P.No.225/2011 of M/s. Germini Timber & Plywoods vs M/s. Chitra Constructions Pvt. Ltd. giving direction to the Respondent to discharge the liability of Rs.3 lakh within three months from the date of receipt of the copy of the order failing which the Hon'ble High Court of Madras wanted to order advertisement and publication and appointment of provisional liquidator. As per the notification dated 07.12.2016, pertaining to transfer of the pending proceeding, Rules, 2016, the matter in which the Respondent is served was not to be transferred to this Bench. Therefore, **the Registry** is directed to return the matter to the Registry of Hon'ble High Court of Madras for appropriate action at their end.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)